CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 261/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section

79(1)(k) of the Electricity Act, 2003 seeking revision of the date of operationalization of the long-term access granted to JSW Renew Energy Limited by Central Transmission Utility in terms of the Long-Term Access agreement dated 17.9.2021 executed between Petitioner and CTUIL and align the date of operationalization with the Scheduled Commercial

Operation Date of the project.

Date of Hearing : 19.1.2024

Coram : Shri Jishnu Barua, Chairperson

Shri I. S. Jha, Member Shri P. K. Singh, Member

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondent: Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Parties present : Shri Sanjay Sen, Sr. Advocate, JSWREL

Shri Aditya K. Singh, Advocate, JSWREL Ms. Anukriti Jain, Advocate, JSWREL Ms. Ayushi Saxena, Advocate, JSWREL Ms. Tanya Sareen, Advocate, JSWREL Shri Neham Dabral, Avocate, JSWREL Shri Ruth Edwin. Advocate. JSWREL

Shri Swapnil Verma, CTUIL

Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

The Petitioner, JSW Renew Energy Limited (JSWREL) has been granted Long-Term Access for a capacity of 540 MW for the supply of power generated from its Wind Power Project in Tamil Nadu under Tranche-IX (SECI IX Project). The Petitioner applied for and CTUIL granted Stage-II connectivity for the 540 MW Wind Project in Tuticorin, Tamil Nadu on 31.12.2020. Accordingly, a Power Purchase Agreement was executed between SECI and the Petitioner on 1.5.2021 (SECI IX PPA) for the supply of power from its WPP having a capacity of 540 MW, and SECI also executed back-to-back PSA with Madhya Pradesh Power Management Company Limited on 5.3.2021. For the purpose of supplying electricity from the SECI IX Project, the Petitioner applied for LTA to CTUIL and CTUIL granted LTA for SECI IX Project on 27.8.2021 wherein the LTA

grant date is mentioned as 31.3.2023 or availability of transmission system for LTA whichever is later. The Petitioner executed an Agreement with CTUIL for LTA on 17.9.2021.

- 2. Learned senior counsel for the Petitioner submitted that the Petitioner has filed the present petition for extension of the start date of connectivity and Long-Term Access granted to the Petitioner from 31.3.2023 to 30.12.2023 due to extension granted by the Solar Energy Corporation of India (SECI) in commissioning date of SECI IX Project, on account of various events beyond the control of the Petitioner, the details of which have been given in the petition. Learned senior counsel submitted that he may be permitted to place on record the latest commissioning details of the assets subsequent to the filing of the present petition.
- 3. The Commission admitted the matter and directed to issue notice to the Respondents.
- 4. The Commission directed the Petitioner to submit the following information on affidavit by 10.2.2024, with advance copy of the same to the Respondents:
 - (a) The Petitioner applied for approval under Section 68 of the Electricity Act, 2003 ('the Act') on 22.2.2023, and the same has not yet been granted. The original SCOD of the project was 31.3.2023. Clarify the reason for the delayed application for approval under Section 68 of the Act for the construction of an overhead transmission line.
 - (b) The latest status of commissioning of the assets.
- 5. The Commission further directed the Respondents to file a reply in the matter on affidavit by 27.2.2024 and the Petitioner to file its rejoinder, if any, on an affidavit by 10.3.2024. The Commission also directed the parties to strictly comply with the above direction within the specified timeline and observed that no extension of time will be granted.
- 6. The matter will be listed for further hearing on 15.3.2024.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)